

Higher Grades to 'Hawker and Beggar Checkers'

3692. **SHRI PUNDALIK HARI DAN-WE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the allotment of higher grades of pay to 'Hawker & Beggar Checkers' in the Commercial Department of Railways is pending before the Government and G.M. (Bombay V.T.) since last twelve years and more;

(b) what are the reasons for the delay of decision; and

(c) when the final decision shall be taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) This category of staff has been demanding a higher scale since 1964.

(b) and (c). Hawker and Beggar Checkers are in class IV and have been allotted the revised scale of Rs. 210—270. There is no justification for allotting them the higher Class III scale of Rs. 260—400 applicable to Ticket Collectors. However, as this category has no scope for further advancement, the possibility of creating

a 20 per cent selection grade is under consideration.

Representations from Maharashtra Bar Council

3693. **SHRI PUNDALIK HARI DAN-WE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to the Unstarred Question No. 1245 regarding Representations from Chairman, Maharashtra Bar Council (Bombay) on 21st June 1977 and state:

(a) whether Government have taken action on the ten representations received during a period of October, 1974 to May, 1977 from the Chairman of Maharashtra Bar Council, Bombay;

(b) if so, when and the nature thereof; and

(c) if not, what are the reasons for long delay and when the action is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) to (c). Particulars of the ten representations received from the Chairman, Bar Council of Maharashtra are as under:

S. No.	Date	Name of Chairman	Brief contents of the Representations.	Action taken/Remarks.
1	2		3	4
1.	3-2-75	Sh. J. H. Dalal	Request for grant of financial aid to undertake legal aid scheme framed by the State Bar Council. The representations was addressed to the Law Minister.	These were replied vide our letter No. 6(2)/75-I.C. dt. 29-9-75 stating that this Ministry had no funds from which grants would be made to the Bar Council of Maharashtra. However the
2.	19-2-75	Do.	Representations addressed to the Finance Minister on the above subject.	general question of giving legal aid to the poor is currently under consideration in the light of the Bhagwati
3.	14-7-75	Do.	Representations addressed to the Prime Minister on the above subject.	Committee's recommendations which are under examination of the Government.